

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati the 30th January, 2012

NO. HC.VII-14/2012/ 482 /A. Hon'ble the Chief Justice of the Gauhati High Court, in exercise of the powers conferred under Article 229 of the Constitution of India, has been pleased to appoint Shri Rafique Ahmed Tapadar, Munsiff NO.2, Darrang, Mangaldoi, an Officer in Grade-III of the Assam Judicial Service, as Deputy Registrar (G&C), Gauhati High Court, Guwahati, in his Grade pay plus other allowances as admissible under the Rules with effect from the date of taking over charge, vice Shri Mridul Kumar Kalita.

NO. HC.VII-14/2012/ 483 /A. Hon'ble the Chief Justice of the Gauhati High Court, in exercise of the powers conferred under Article 229 of the Constitution of India, has been pleased to appoint Shri Kaushik Kumar Sharma, Munsiff NO.2, Sonitpur, Tezpur, now working as O.S.D. & Deputy Registrar (Judicial-II), Gauhati High Court, Guwahati, an Officer in Grade-III of the Assam Judicial Service, as Deputy Registrar (Judicial), Gauhati High Court, Guwahati in his Grade pay plus other allowances as admissible under the Rules with effect from the date of taking over charge, vice Shri Vinod Kumar Chandak.

By order,
Sd/- *Dr. (Mrs.) I. Shah,*
REGISTRAR GENERAL

Memo NO. HC.VII-14/2012/ 484 - 512 /A.

Dated 30.01.2012

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